

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
COMPAQ INTERNATIONAL PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Compaq International Private Limited
2.	Date of incorporation of corporate debtor	20-04-2012
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36100HR2012PTC045685
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Compaq House, VPO Shadipur, Khajuri Road, Yamuna Nagar, Haryana, 135001 India Corporate office: 81-A1, Model Town, Opp. Kalra Eye Hospital, Yamuna Nagar-135001, Haryana, India
6.	Insolvency commencement date in respect of corporate debtor	14-10-2022 (Order Copy received on 17-10-2022)
7.	Estimated date of closure of insolvency resolution process	12-04-2023 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chandan Bhatia IBBI/IPA-001/IP-P-02320/2021-2022/13614
9.	Address and e-mail of the interim resolution professional, as registered with the Board-	Address: House No. 1321, Housing Board Colony, Sector 29, Faridabad, Haryana - 121008 Email ID: chandanbhatia.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: House No. 1321, Housing Board Colony, Sector 29, Faridabad, Haryana, 121008 Email ID: cirp.compaqinternational@gmail.com
11.	Last date for submission of claims	28-10-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  Not Applicable

Notice is hereby given that the Hon'ble NCLT, Chandigarh Bench, ordered the commencement of Corporate Insolvency Resolution Process of the **Compaq International Private Limited** vide its order dated 14.10.2022 (received on 17.10.2022).

Accordingly, the Creditors of **Compaq International Private Limited**, are hereby called upon to submit their claims with proof on or before 28.10.2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10 only.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Chandan Bhatia  Digitally signed by Chandan Bhatia  
Date: 2022.10.17 15:09:35 +05'30'

Chandan Bhatia  
Interim Resolution Professional  
IBBI/IPA-001/IP-P-02320/2021-2022/13614  
AFA valid upto: 12.05.2023  
IBBI Reg. address: House No. 1321, Housing Board  
Colony, Sector 29, Faridabad, Haryana, 121008  
[chandanbhatia.ip@gmail.com](mailto:chandanbhatia.ip@gmail.com),  
[cirp.compaqinternational@gmail.com](mailto:cirp.compaqinternational@gmail.com)

Date: 17.10.2022  
Place: Faridabad